

S U P R E M E C O U R T O F  
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C).....CC No(s).  
17146/2015

(Arising out of impugned final judgment and order dated 09/01/2015  
in FA No. 146/2009 passed by the National Consumer Disputes  
Redressal Commission, New Delhi)

CHANDIGARH ADMINISTRATION AND ANR.

Petitioner(s)

VERSUS

NARAIN DASS BUDHI RAJA Respondent(s)  
(With appln. (s) for c/delay in filing SLP and c/delay in refiling  
SLP)

WITH

S.L.P.(C)...CC No. 17148/2015  
(With appln.(s) for c/delay in refiling SLP and appln.(s) for  
c/delay in filing SLP and Office Report)

S.L.P.(C)...CC No. 17325/2015  
(With appln.(s) for c/delay in filing SLP and appln.(s) for c/delay  
in refiling SLP and Office Report)

S.L.P.(C)...CC No. 17374/2015  
(With appln.(s) for c/delay in filing SLP and appln.(s) for c/delay  
in refiling SLP and Office Report)

S.L.P.(C)...CC No. 17218/2015  
(With appln.(s) for c/delay in refiling SLP and appln.(s) for  
c/delay in filing SLP and Office Report)

Date : 30/11/2015 These petitions were called on for hearing  
today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR  
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. M.S. Doabia, Adv.  
Mr. Sudarshan Singh Rawat, Adv.

For Respondent(s) Ms. Radhika Gautam, Adv.  
Mr. E. C. Agrawala, Adv.

Signature Not Verified

Digitally signed by  
Meenakshi Kohli  
Date: 2015.11.30  
12:09:20 IST  
Reason:

1

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioners says that he would like to  
withdraw the petitions and will file a review petition before the  
National Commission.

The special leave petitions are dismissed as withdrawn.

(Meenakshi Kohli)  
Court Master

(Jaswinder Kaur)  
Court Master